(v) that a small management group responsible for steering trade with South America be set up in the S. T. C.

India's Share in World Exports

3842. SHRI N. E. HORO : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether India's share in World's exports has been very poor during the last three years; and

(b) if so, the factors responsible for the poor performance and the steps taken by Government to increase its share ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a). Yes, Sir.

(b) Both external and internal factors have contributed to the present position regarding India's share of world trade. World demand for our major traditional exports is not growing fast enough for certain reasons. Commodities like tea have been faced with the problems of slow growth of demand in the importing countries, excess production and low prices for the last many years. The exports of jute manufactures were affected by the growth of synthetic substitutes as well as competition from erstwhile East Pakistan. Development of indigenous capacity in other developing countries as well as quota restrictions in developed countries have affected exports of cotton textiles. On the domestic front, more recently there have been shortages of some critical inputs like steel which have hampered the growth of exports. There is a growing demand for industrial goods in many countries but the industrial production base in India has not yet expanded sufficiently to cater to this demand. Output of some commercial crops which enter our export trade has also been inadequate and this has affected export surpluses.

The Government has been taking from time to time steps to promote exports and increase India's share in world exports. The Export Policy Resolution laid before the Parliament on 30th July, 1970 incorporates the broad features of Government's export trade policy. The export promotion measures include supply of imported raw material through the replenishment licences schemes, removal of capacity constraints, abolition or reduction of export duty, drawbacks of import and excise duties, etc.

दरभंगा जिले में झंझारपुर और हसनपुर के बीच नई रेलवे लाइन

3843. **श्री राम भगत पासवान** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार दरभंगा जिले में झंझारपुर और हसनपुर के बीच एक नई लाइन बनाने का है; और

(ख) यदि हाँ, तो कब तक ?

रेल मंत्री (श्री के० हनुमन्तैया) : (क) साकरी और झंझारपुर पहले से रेल द्वारा सम्बद्ध है। साकरी से हसनपुर तक रेल सम्पर्क के लिए यातायात सर्वेक्षण करने का प्रस्ताव है।

(ख) प्रस्तावित सर्वेक्षण के परिणाम ज्ञात हो जाने के बाद उक्त प्रस्ताव पर आगे विचार किया जायेगा।

अजमेर में टूटे-फूटे रेल के माल डिब्बों की नीलामी

3844. **श्री लोलाजी भाई** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) अजमेर में टूटे-फूटे माल-डिब्बो की गत एक वर्ष मे कितनी बार नीलामी हुई;

(ख) इन्हें कितने व्यापारियों ने खरीदा; और

(ग) कुल कितने माल डिब्बे किस भाव पर बेचे गए और कुल कितने रुपयों की बिक्री हुई ?

रेल मंत्री (श्री के० हनुमन्तैया) : (क). वर्ष 1971-72 मे छ: बार।

(ख) 22 ।

(ग) 500 रुपये से लेकर 9,910 रुपये प्रति माल डिब्बे की विभिन्न दरों पर 540 माल-डिब्बे नीलाम किए गये। बिक्री से कुल 18,18,220 रुपये की रकम प्राप्त हुई।

Appointment of Judges of High Courts

3845. SHRI SHASHI BHUSHAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is some percentage fixed for the appointment of Judges of the High Courts from the Judiciary and by direct appointment from amongst the practising lawyers;

(b) the number of judges appointed in various High Courts from the Judiciary and by direct appointment from amongst practising lawyers during the last three years; and

(c) the number of the judges who belong to minority community, Scheduled Castes and Scheduled Tribes?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE): (a) No Sir. The Constitution does not prescribe or permit any percentage being fixed for appointment to the High Courts from the Bar and the Judicial Service. Members of the Bar and Judicial service are considered for appointment to the High Courts on the basis of merit and suitability keeping also in view the value of diverse experience on the Bench.

(b)

Year	From Bar	From Judicial Service
1969	44	45
1970	46	30
1971	35	39
1972 (Up to 1.4.72)	22	16
	147	130

(c) The information is being collected and will be laid on the Table of the House.

पश्चिम रेलवे के कोटा डिवीजन में काम करने वाले कर्मचारियों को स्थायी बनाना

2846. श्री ओंकार लाल बेरवा: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) पश्चिम रेलवे के कोटा डिवीजन में कितने कर्मचारी अस्थायी हैं;

(ख) वे कितने समय से अस्थायी हैं; और

(ग) उन्हें स्थायी बनाने की क्या कोई योजना है?

रेल मंत्री (श्री के० हनुमन्तैया): (क) 1-1-1972 को 1539.

(ख)

अस्थायी कर्मचारियों की सेवा अवधि	संख्या
3 वर्ष से कम	861
3 से 5 वर्ष के बीच	277
5 से 7 वर्ष के बीच	230
7 से 10 वर्ष के बीच	147
10 वर्ष से अधिक	34

(ग) रेल प्रशासन ने एक विशेष अभियान चलाया है कि जहां कहीं भी औचित्य हो, वहां पर अस्थायी पदों को स्थायी बना दिया जाय और पात्र कर्मचारियों को पुष्ट कर दिया जाय।

रेलवे डाक सेवा के डिब्बे

3847. श्री ओंकार लाल बेरवा: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या रेलवे ने रेलवे डाक सेवा के लिये डिब्बों की मांग को पूरा कर ली है; और

(ख) यदि हां, तो रेलवे डाक सेवा के लिए कितने नये डिब्बे बनाए जा रहे हैं?

रेल मंत्री (श्री के० हनुमन्तैया): (क) और (ख) रेलवे डाक सेवा की आवश्यकताएं,